move:

recommendations contained in 8th Report (11th Lok Sabha) on Action Taken by Government on the recommendations contained in the 2nd Report (11th Lok Sabha) on Demands for Grants - 1996-97 of Department of Fertilisers.

Statement on action taken by Government on the recommendations contained in the 1st Report (12th Lok Sabha) on Action Taken by Government on the recommendations contained in the 11th Report (11th Lok Sabha) on Demands for Grants - 1997-98 of Department of Fertilisers.

Statement on action taken by Government on the recommendations contained in the 9th Report (12th Lok Sabha) on Action Taken by Government on the recommendations contained in the 6th Report (12th Lok Sabha) on Demands for Grants - 1998-99 of Department of Fertilisers.

MR. CHAIRMAN: Now we will take up the Constitution (Eighty-ninth Amendment) Bill, 2000.

# THE CONSTITUTION (EIGHTY-NINTH AMENDMENT) BILL, 2000

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): I beg to

"That the Bill further to amerid the Constitution of India as

passed by the Lok Sabha, be taken into consideration."

Sir, the Bill seeks to amend articles, 269, 270 and 272 of the Constitution so as to bring several central taxes and duties like corporation tax and customs duties which were hitherto outside the divisible pool, within the pool. Under the new devolution formula recommended by the Finance Commission, 26% of the gross proceeds of the union taxes and duties, excluding certain specified taxes and duties is to be assigned to the States. In addition, 3% share of the gross proceeds of all shareable central taxes and duties, is to be assigned to the States, in lieu of their existing shares in additional excise duty. The Government recommends that the

recommendations of the Tenth Finance Commission may be approved, with some modifications, for which there are good and valid reasons. As may be seen from the Statement of Objects and Reasons, the proposed amendment Bill will greatly benefit the States, as the aggregate of the divisible pool will increase. Moreover, it will remove a perceived inter-tax bias in the tax mobilisation effort of the Union Government. With these words, I commend the Bill for the consideration of the House.

#### The question was proposed

DR. MANMOHAN SINGH (Assam): Mr. Chairman Sir, I rise to support the Bill. We all know that there is a divergence between the responsibilities entrusted to the States in our Constitution with regard to expenditure and that of their revenue raising powers. It is for this reason thit the founding-fathers of our Republic provided for transfer of resources from the Centre to the States by way of mechanisms entrusted to the care of the Finance Commission and subsequently also through the discretionary transfers *via* the instrumentality of die Planning Commission.

These things have stood the test of time. But we recognize that the Centre-State relations need to be looked at from time to time in the light of the evolving situation. In recent years, the gap between the States capacity to mobilize resources and their spending obligations has widened. Therefore, it is necessary to look at fresh measures to bridge this gap. This recommendation of the Tenth Finance Commission which involves sharing of all the Central taxes with the States, will remove one of the grievances of the States that they do not have any share in the buoyancy of the Central taxes. In this provision, merely 77 per cent of the income tax was shared with the States which diluted the incentive for the Central Government to put all its thought in mobilizing resources via income tax. So, this gap will also be removed. While I support this particular measure, I would like to point out to the hon. Finance Minister that we have to take a holistic view of the Centre-State financial relations. The overall fiscal situation which prevails is alarming. The combined deficit of the Central Government, the State Governments and the public sector entities exceeds the dangerous level of over 10 per cent of our GDP. As a developing country, we" have today the largest amount of consolidated deficit taking into account the Centre, the ?'ates and the public sector entities, both at the Centre and at the State level. If this situation is not corrected, we will have to say goodbye to our

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ambitions to bring down the real rates of interest. If we do not bring down the real rates of interest, investments in the long gestation projects, particularly projects of infrastructure, power, communication, transport and ports will never come in appropriate measure on the agenda of economic performance. The real question is this. How do we tackle this problem of reducing the combined fiscal deficit of the Centre and the States? The first and the foremost task is that the Central Government should set an example. I regret to say that in the last two years all indicators of fiscal performance of the Central Government show a sharp deterioration. If you look at the gross fiscal deficit, if you look at the revenue deficit, if you look at the primary deficit, there has been a sharp deterioration in the last two years. In fact, I would like to compare these figures. For example, in 1995-96, when the Congress Government went out of office, the gross fiscal deficit of the Central Government was Rs. 50,253 crores. This year's Budget projects this deficit at Rs. 1,11,275 crores which is more than double the fiscal deficit of the Central Government five years ago. You look at the revenue deficit. In 1995-96, the revenue deficit was less than Rs. 13,000 crores. This year the projected revenue deficit is over Rs. 77,000 crores. You look at the primary deficit. The primary deficit was zero in 1995-96. This year the projected primary deficit is Rs. 10,000 crores. If last year's experience is any indication, when the hon. Finance Minister rises to present the Budget for the next year, the Revised Estimates will show a further deterioration. Therefore, if the Central Government wishes to discipline the State Governments, if it has to succeed in persuading the State Governments to set their own house in order, it is very essential that the Central Government should set an example.

And I notice, by all indicators of fiscal performance, that the Central Government is not giving an appropriate lead to the State Governments. With regard to the State Governments also, I notice that in the last two or three years, there has been a sharp decline; may be Pay Commission is one factor. But the Revised Estimates of 1998-99 the latest which I have, show the gross fiscal deficit of the States alone as 4.28 per cent of GDP; the net fiscal deficit is as high as 3.75 per cent; the revenue deficit is 2.30 per cent and the primary deficit is as high as 2.18 per cent of G.D.P. When we look at all these indicators, whether we look at the State finances, or, we look at the Central finances, these five years have been years of progressive deterioration in the fiscal situation, both at the Centre

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and in the States. Therefore, I would, respectfully, request the hon. Finance Minister to take measures in an integrated manner, come before this House with regard to what measures the Central Government and the State Governments together can take in order to reduce the fiscal deficit of the Centre and the States to limits of prudence. We are far away today from those limits of prudence. And, therefore, it is the obligation of the Government of India to give a lead to the States. I do notice that in the last decade, the expenditure of the States has increased very sharply; debts have gone up very sharply. The consolidated debt of the States alone today, that is, as on 21st March, 2000, is 20.5 per cent of our GDP. Now if the State Governments' deficits are not controlled, it is not only that it will hurt the States but it will also hurt the fiscal integrity of the system as a whole. We know that because of financial difficulties, many State Governments are not paying the Bills of the Central Government entities like the Railways, Coal India and the NTPC. So, this way, the fiscal deficits of the States are being transferred to the Central Government. The hon. Finance Minister has talked in terms of securitisation of these debts. But, I think, that is hardly any solution. If there is a distortion, you must correct that distortion at the source. Unfortunately, that-distortion is not being corrected at the source. In addition, in recent years, a new phenomenon has come up and it is -with regard to the large number of guarantees that the Central and the State Governments have started giving. These are below-theline transactions, and I notice, that there has been a very sharp increase in guarantees which are in the nature of contingent liabilities of the State Governments. And if I look at the expenditure of the State Governments, it is about 15 per cent of the Gross Domestic Proudct. But the contingent liability given by the State Governments to all entities today is as high as five per cent of our Gross Domestic Product. This is in addition to the consolidated public debt of the States which is also as high as 20.5 per cent of GDP. So, when I look at the combined picture of the Central fiscal deficit, when I look at the combined public debt of the Centre and the States, the combined magnitude of the contingent liabilities of the Centre and the States, the picture that emerges is an alarming picture. And, therefore, we, as a nation, have the responsibility to set the fiscal house in order. I wish to bring the hon. Finance Minister's attention to another important item which is not being flagged in public policy debates. We have, in this country, a system of pensions being financed on the basis of pay, as you work out.

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I think this is a system which is fraught with great danger to the fiscal health of our country - the Centre and the States combined — in the years to come If you look at the last year's Budget, the biggest single cost-overrun has been on account of pensions. I believe, it exceeds over three thousand crores of rupees. You can cut the wages of people you employ, but you cannot cut the pensions. Therefore, we need to relook at the way we finance the pension liabilities in the public sector. The reform of the pension system, both at the Centre and in the States, is the most essential element of fiscal reform, if we care about the fiscal health of our country. The burden of pensions today exceeds as high as 50% of our Gross Domestic Product, as cumulative liabilities. Therefore, if we do not move away from this present system of paying as you earn, we are heading for a massive fiscal problem, both at the Centre and in the States.

Sir, there is this question of subsidies which comes up from time to time. There is no doubt that both at the Centre and in the States, the magnitude of subsidies that prevail, which is nearly 16% of our Gross Domestic Product, cannot be sustained. Therefore, it is obligatory for us, as a nation, to take measures to bring the subsidies down within the limits of prudence. The Ministry of Finance prepared a paper two or three years ago. That paper needs to be updated. Going by that paper, although the total incidence of subsidies is as high as 16 to 17 per cent, what may be called as non-merit subsidies, I think, they alone account for about Rs. 1,30,000 crores. If the Government comes before this House with the proposal to save Rs. 1,30,000 crores annually on non-merit subsidies, we can finance the entire backlog of primary education in this country. I have calculated, if you save on subsidies, Rs. 1,30,000 crores annually, to each of these roughly three hundred million people who are below the poverty line, you can send a money order of Rs.4,000. What are the choices available to our country to deal with the problem of subsidies? What options are there? By subsidising all these entities, what are we sacrificing by way of education, by way of health care? It is necessary for genuinely helping the poor people in our country. I think the Government has an Obligation to come out clearly with a holistic vision of how to deal with this growing problem of subsidies. We need to evolve a national consensus. The problem is there and we cannot put this problem under the carpet.

Sir, furthermore, when we look at the whole problem of State finances, these State finances need improvement. Over the years, successive

Finance Commissions, successive Planning Commissions, have, every time, transferred more resources from the Centre to the States. I think that is necessary, as I said, given the tremendous responsibility that is entrusted to the State Governments for very essential items of great public importance primary education, health care and other associated expenditures. But it is simultaneously necessary to relook at the whole problem of tax reforms. I compliment the hon. Finance Minister. 1 think he took up this whole problem from where I had left it. Some progress has been made. The States have agreed to bring about a certain element of uniformity in their Sales Tax legislations. That is welcome. But from the way this recent agreement has been implemented, it appears to me that the States have not followed the spirit of the agreement. There is an attempt to jack-up tax rates, rather than to bring about a genuine uniformity. But we need to move towards value added tax. The States must cooperate in that endeavour and this should become a cooperative endeavour of the Centre and the State Governments. The States must also give up the habit of competition among themselves in attracting investment by offering sales-tax incentives. All these are welcome measures. At the same time, there is one more problem, which is not highlighted. To give an example, there are 244 public enterprises at the Centre. We know the dismal rate of return that we get from the public enterprises. What is happening at the State-level is, all the State Governments do produce documents. But at the national consciousness level, the state of public sector health in the States has not received the attention it deserves. I suggest to the hon. Finance Minister, whether through the Comptroller and Auditor-General of India or through other mechanisms, we should bring out annually as we bring out for the Central public sector, a study about the state of public sector health in the States, because the state of public sector in the States is far worse in many ways than the state of public sector at the Centre. I am told, in many places, even the accounts are not audited in time, and that is a deplorable state of affairs. With regard to the rate of return, the less said the better. Also, with regard to the way appointments are made at the State level, there is a growing influence of politics on the management of public sector companies in the States and that is eating into the resource generating capacity of the public sector. Therefore, all these elements need to be brought into public discussion.

Finally, Sir, in the area of user charges, we must move away from the system because public utilities in oar country can become instruments of

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politics. We should have a system where the public services provided, whether it is power, whether it is water or other services, must be properly costed. I think, competitive politics, sometimes, comes in the way of adopting rational measures and, therefore, I submit to the hon. Finance Minister that he should take an initiative in bringing together all sensible, rational, people to point out to them that if we do not price our water, the way it ought to be priced, the fact that irrigation works in our country today do not cover even the current cost of providing water, that, as a result, tells upon most of our existing irrigation works, which are now being starved of funds, even for maintenance, we will be in difficulties. The recent drought would not have taken place if our minor irrigation works, had been properly maintained. I think, a lot of things are happening in the management of the irrigation system. The major reason is that most of the irrigation departments today have resource only for paying wages. For genuine maintenance ~ leave aside augmentation of irrigation work ~ very little money is being made available. Whether it is the power system, or, it is the public transport corporations, or, it is irrigation, I think, we must move towards a system which leads us to a sustainable basis for our finance.

How do we rationalise all these things? I think, the hon. Finance Minister has started the practice of entering into memoranda of understanding. I welcome the attempt he is making to induce a measure of discipline among the States. But, I submit to him that the problem is far more serious. I notice from the terms of the Eleventh Finance Commission, which has been charged with the responsibility of taking a holistic view of the finances of the Centre and the State Governments. Therefore, when the report of the Eleventh Finance Commission becomes available, I urge upon the Finance Minister to convene a meeting of major political parties so that, collectively, we can apply our minds to reverse the present sad and dismal state of finances of both the Central and the State Governments. The present path simply is unsustainable. If the fiscal health of the Union and the States is not improved, we have to say goodbye to all this talk of universalising, access to elementary education; we will have to say goodbye to all this talk and ambition of primary health care for all our people or to expand the expenditure commitment in areas of agriculture and irrigation. Without a sound financial system, strong financial discipline, there can be no effective poverty alleviation programme in our country. Therefore, I support this Bill in the hope that it will encourage more rational thinking both in the Centre

and States to work out a new design of our financial system which is equal to the challenges that this country faces on the threshold of the 21st century. Thank you.

श्री विक्रम वर्मा (मध्य प्रदेश) : माननीय सभापति जी, मैं आपको धन्यवाद देते हए अपनी बात प्रारंभ करूंगा। माननीय सभापति जी, यह जो संविधान का, नवासीवां संशोधन, विधेयक, 2000 माननीय वित्त मंत्री जी ने इस सदन में विचारार्थ प्रस्तुत किया हैं, मैं अपनी ओर से इसका हार्दिक समर्थन करता हूं। अभी नेता विपक्ष माननीय मनमोहन सिंह जी का विद्वतापूर्ण भाषण हुआ। उन्होने इस बिल का समर्थन किया। इसके लिए मैं उनका भी आभार और धन्यवाद करता हं। उन्होने निश्चित रूप से अपने सर्वश्रेष्ठ अनुभवों के आधार पर देश की आर्थिक स्थिति किस प्रकार से एक गंभीर चिंता का विषय राज्यों और केंद्र दोनो के लिए हैं और भविष्य में हमको इसके लिए क्या क्या मेजर्स क्या उपाय करने आवश्यक हैं, इसकी तरफ उन्होने ध्यान आकर्षित कराया हैं और इसके लिए उन्होने अपने सझाव भी दिए हैं। महोदय, इससे हम और सदन का प्रत्येक आर्थिक स्थिति समझने वाला व्यक्ति निश्चितरूप से चिंतित हैं। जिस प्रकार राज्यों की स्थिति हो रही हैं, जिस प्रकार से फिसकल डेफिसिट सभी स्टेट्स का बढ़ता चला जा रहा हैं वह निश्चित रूप से सब के लिए चिंता का विषय है। उन्होने कहा कि पावर और वाटर सर्विसेज चार्जेबल हो। वोट लेने के कारण राज्यों में प्रतिस्पर्धा लग गई और उसके कारण यह स्थिति बनी। राज्यों ने पूरी तरह से बिजली के बिल आदि माफ कर दिए उसका परिणाम यह हो रहा हैं कई जगहों पर इलेक्ट्रिसिटी बोर्ड पूरी तरह से दिवालिए हो गए हैं और वे नए जनरेशन के लिए, एक भी नई यूनिट जनरेट करने की स्थिति में नहीं बचे है। इसके लिए उन्होने सुझाव दिया कि सभी पोलिटिकल पार्टियों को बैठकर इस पर विचार करना चाहिए और इस बारे में कोई नीति तय करनी चाहिए। यह सुझाव निश्चित रूप से मानने योग्य हैं। इसके लिए एक सिस्टम डेवलप होना चाहिए और आर्थिक क्षेत्र में एक डिसिप्लिन, एक अनुशासन आना चाहिए क्योंकि इसके बिना हम कितना भी टेक्स कर लें, कितना भी सझायें, वित्त मंत्री जी कितनी भी कोशिश कर लें, फाइनेंस कमीशन कितनी भी रेकमंडेशन करे, कितने भी शेयर सेंटर स्टेटस को ट्रासफंर कर दे, केवल इससे राज्यों की स्थिति ठीक नहीं होगी। जब तक राज्य और केंद्र एक वित्तीय कड़े अनुशासन के अंतर्गत भविष्य में, आने वाले समय में काम करेंगे तब तक यह समस्या हल नहीं हो सकती। इस दिशा में जो यह बिल माननीय वित्त मंत्री जी ने प्रस्तत किया है यह निश्चित रूप से सराहनीय और प्रशंसा के योग्य हैं। मैं इसके लिए एन.डी.ए. सरकार, माननीय प्रधानमंत्री जी और माननीय वित्त मंत्री जी को धन्यवाद देता हूं कि उन्होने जो राज्यों की वित्तीय

स्थिति दिन प्रति दिन दयनीय होती चली जा रही थी, जो जर्जर होती चली जा रही थी, उससे उनको उबारने के लिए यह अच्छा कदम उठाया हैं, यह संशोधन विधेयक यहां प्रस्तुत किया हैं। यद्यपि महोदय, इस संशोधन विधेयक को बहुत पहले आ जाना चाहिए था। मैं उन सारे राजनैतिक कारणों और परिस्थितियों की ओर नही जाना चाहता जिनके कारण इसमें देरी होती चली गई। लेकिन जब कि इसको 1996 में आ जाना चाहिए था यह आज 2000 में प्रस्तुत किया जा रहा हैं। इस प्रकार से सच पूछा जाए तो यह चार साल पीछे चल रहा हैं। इसके लिए जो परिस्थितियां जिम्मेदार हैं उसके बारे में कुछ कहने की आवश्यकता नहीं हैं। अब तो इलेवंथ फाइनेंस कमीशन की रिपोर्ट भी जुन तक आ जाएगी और आगे उसकी रिक्मेंडेंशस के आधार पर आने वाले समय में उस पर विचार करना पड़ेगा जबकि आज हम टेंथ फाइनेंस कमीशन की रिपोर्ट के आधार पर संविधान संशोधन बिल यहां पर लाए हैं। जो तीन चार साल पहले उनको अधिकार मिल जाना चाहिये था, वह हम समय पर नहीं दे पाए। लेकिन मैं माननीय वित्त मंत्री जी को और सरकार को इसके लिए बधाई देना चाहता हं कि उन्होने यह सब पर्ति करने की कोशिश की।इसीलिए इसको 1996 से लागू करने के लिए प्रावधान डालने की कोशिश की। यद्यपि यह काम पिछली सरकारों को करना चाहिये था। वह क्यों नहीं कर पाई, वह सारी बातें हमारे सामने हैं और बराबर यह काम पेंडिंग होता चला गया। 15 जुलाई, 1992 को आयोग की नियुक्ति हई थी, दसवां वित्त आयोग बना था। 26 नवम्बर, 1994 को दसवें वित्त आयोग की रिपोर्ट आई और 14 मार्च, 1995 को तत्कालीन वित्त मंत्री माननीय मनमोहन सिंह जी ने इसे दोनों सदनों में प्रस्तूत किया। जैसे कि आप जानते हैं माननीय सभापति जी , उस में सुझाव दिया गया था

"There is an alternative scheme of resource sharing suggested by us may be brought into force with effect from 1st April, 1996, after necessary amendments to the Constitution यह दसवें वित्त आयोग की रिक्मेंडेंशन के साथ मे था जो भी आल्टरनेटिव स्कीम केन्द्र सरकार प्रस्तुत करे राज्यों से चर्चा, विचार-विमर्श करने के बाद, सहमति, सर्वानुमति जिसके आधार पर भी चाहे, लेकिन जो आल्टरनेटिव स्कीम केन्द्र सरकार इस संबंध में लाना चाहती है, वह संविधान में आवश्यक अमेंडमेंट के साथ मे लाए। यह एक प्रकार से अप्रैल, 1996 से प्रारम्भ हो जाना चाहिये था, आज जो संशोधन आ रहा हैं, यह पहले हो जाता तो सारी जो स्थिति हैं, वह निर्मित नहीं होती। उस संवैधानिक उत्तरदायित्व का निर्वाह करने में जिससे पहले असफल हुए लेकिन आज उस संवैधानिक उत्तरदायित्व का निर्वाह करने के लिए माननीय वित्त मंत्री जी सदन में आए हैं, मैं अपनी ओर से इस बात के लिए उन्हे बधाई देता हूं।

[ 16 MA Y, 2000]

# RAJYA SABHA

माननीय सभापति जी, जहां तक इस बिल का प्रश्न हैं, अनुच्छेद २६९ में खंड (1) और (2) में अमेंडमेंट किया गया हैं, इसके स्थान पर 269 (1) (2) नये खंड रखे गये है। अनुच्छेद 270 के स्थान पर जो नया अनुच्छेद प्रस्थापित किया गया हैं जो अप्रैल, 1996 से लागू किया गया, ऐसा समझा जाएगा, यह प्रावधान अमेंड किया गया है। इसलिए मैं समझता हं कि माननीय वित्त मंत्री जी ने जो एक गैप था, लेकूना था, उसकी प्रतिपूर्ति करने की दृष्टि से, परिमार्जित करने की दृष्टि से, इसका प्रावधान किया गया हैं। जहां तक अनुच्छेद 272 है, उसका ओमिशन हो जाएगा, लोप हो जाएगा और इस प्रकार से यह संवैधानिक संशोधन इस धारा के अन्तर्गत ला कर माननीय वित्त मंत्री जी इसको लागु करना चाहते हैं ताकि राज्यो को उनका शेयर मिल। मैं उन तकनीकी बातों की ओर नहीं जाते हुस संशोधन की जो मुल भावना हैं , उसकी आरे आना चाहता ह। इसके पीछे अंतर्निहित भावना हैं कि किस प्रकार हम राज्यों की आर्थिक स्थिति में सुधार कर सकें, ठीक करे सकें, उनको अपने पैरो पर खड़ा कर सकें, आगे बढने में सक्षम बना सकें, इस दृष्टि से इसके पीछे यह मूल भावना छिपी है। यह कटू सत्य हैं कि राज्यों की आर्थिक हालत बहुत खराब हैं। जैसे मैने कहा, माननीय मनमोहन सिंह जी ने भी कहा, राज्यों सारी रिपोर्टे आई हैं, उनके सारे विवरण आए हैं, कहीं कहीं तो आज वे अपने कर्मचारियों को वेतन देने की स्थिति में नहीं हैं। मध्य प्रदेश में छटनी का दौर चल रहा हैं। 32-35 हजार कर्मचारी निकाले गये हैं। अनेक राज्यों में इसी प्रकार की स्थिति निर्मित हो रहीं हैं। आखिर यह हालात क्यो बने, इस पर विचार किया जाना चाहिये। आज अनेक राज्य दिवालिया हो गये हैं। कर्ज के बोझ से दबते जा रहे हैं। ब्याज की राशि बढ़ती चली जा रही हैं। मध्य प्रदेश का मुझे मालूम हैं कि पिछले साल 1800 करोड़ का ब्याज चूकाना था क्योंकि उस के ऊपर 24 हजार करोड़ कर्जा हो गया। ब्याज का 1800 करोड़ रूपया चुकाने के लिए सरकार के पास पैसा नहीं था तो बाजार से 2000 करोड़ रूपये कर्जा उठाया गया तब जा कर पिछले कर्ज की ब्याज की राशि सरकार चुका पाई। आज यह स्थिति बन गई हैं कि ब्याज की राशि चकाने के लिए मार्किट से नया कर्ज उठाने की स्थिति में राज्य सरकारें हैं। राज्यों की ऐसी हालत के कारण जैसे माननीय मनमोहन सिंह जी ने कहा कि हमको बाकी सभी चीजों को गुडबाई कहना पड़ेगा जो सोशल सर्विसेज के काम हैं वह एक प्रकार से छूट जाएंगे। कोई भी नयी योजनाएं नहीं हैं। एक भी नये विद्युत यूनिट का जनरेशन पिछले समय में कई राज्यों में नहीं हो पाया। एक भी नहर की स्कीम नहीं बन पाई। नया डैम बनाने की कल्पना करना छोड दें जो एग्जिस्टिंग नहरे है, वह भी टूट गई हैं उसकी रिपेयर कराने के लिए भी पैसे हमारे पास नहीं हैं। हमारे पास पत्र आते हैं सांसद निधि में से आप पैसा दे दें, विधायकों के पास पत्र जाते हैं। आज

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राज्यों की इतनी दयनीय और जर्जर स्थिति बन गई है। आज हम देखें तो राज्यों का जो फिसकल डिफिसिट हैं, टोटल सभी राज्यों का वह 75 हजार करोड़ रूपए से ऊपर निकल गया हैं। राज्यों का कुल कर्ज 4 लाख करोड़ से अधिक हैं। आज स्टेट्स कर्ज में डूबती चली जा रही हैं। इस प्रकार से एक भयावह स्थिति बनती चली जा रही हैं। ऐसी परिस्थिति में हम कोई उम्मीद राज्यों से नहीं कर सकते है। निश्चित रूप से केंद्र को इस दिशा में आगे आना आवश्यक था और दसवें वित्त आयोग की रिकमेंडेंशंस के आधार पर केंद्र ने यह कदम उठाया है। यह एक सार्थक कदम हैं और सकरात्मक कदम हैं। लेकिन एक सीमा तक ही आखिर यह मदद कर सकता हैं। आगे तो इसके बाद राज्यों को स्वयं अपने रिसोर्सेज डेवलप करने पड़ेगे और खुद अपना एक आर्थिक डिसिप्लिन पैदा करना पड़ेगा, अन्यथा यह भी एक सीमा तक जाने के बाद बेकार हो जाएगा।

माननीय सभापति जी राज्यों के पिछड़ने के भी अनेक कारण हैं। एक कारण यह भी रहा कि शुरू में हमारा फर्स्ट फाइव इयर प्लान, जो पहली पंचवर्षीय योजना बनी उसमें ही कई ऐसे नीतिगत दोष थे जिनके कारण यह स्थिति बनती चली गयी। आज मैं उदाहरण के तौर पर यह बताना चाहूंगा कि मिनरल्स एक जगह हैं, माइन्स एक जगह है, खदानें एक जगह हैं, रा-मटीरियल एक जगह मिलता हैं लेकिन वहां इंडस्ट्रियलाइजेशन नहीं हुआ। इंडस्ट्रियलाइजेशन हुआ किसी दूसरी प्रातं में जाकर। खनिज एक राज्य मं और उसका उद्योग जाकर लगा किसी दूसरी जगह। हम वहां केवल मात्र उसको 10-15 परसेंट की रायल्टी देकर सारे खानिज का उपयोग करते रहे। इसका परिणाम यह हुआ कि कुछ राजय तो समृद्व बनते चले गए, वे औद्योगिकीकरण की रफ्तार मे आगे बढ़ते गए और जिन राज्यों के पास सारे संसाधन थे वे पिछड़ते चले गए। एक प्रकार से एक राज्य का औद्योगिकीकरण हुआ तो दूसरे राज्य का एक प्रकार से शोषण हुआ। इस प्रकार से जिस राज्य में इंडस्ट्रियलाइजेशन हुआ, उद्योग बढ़े, उसका व्यापार बढ़ा, उसके टैक्स का शेयर बढ़ा और सारी की सारी राशि बढ़ी। सेंट्रल गवर्नमेंट में चूंकि उसका शेयर बढ़ा इसलिए सेंटर से जो उसको मदद मिलनी थी उसके शेयर के आधार पर वह आर्थिक सहायता भी केंद्र से इसी कारण से उसको ज्यादा मिलती चली गयी। इस प्रकार यह नीतिगत दोष भी रहा जिसके कारण यह परिस्थिति हुई।

मध्य प्रदेश एक ऐसा ही प्रांत रहा। 50 वर्षो में हमारे यहां सर्वाधिक संसाधन थे, सर्वाधिक खनिज थे लेकिन औद्योगिकीकरण नहीं हुआ। हमारे यहां का खनिज, मध्य प्रदेश का खनिज, हमारे यहां का आयरन ओर जापान तक जाए, वहां उसका इस्पात बन जाए लेकिन हमारे यहां केवल एक भिलाई के औद्योगिक प्लांट को छोड़कर और कहीं उसके बारे में विचार नहीं हुआ। प्रारंभ में यह हुआ कि केवल रायल्टी पर ही यह प्रदेश जीता

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रहा और वह भी बार बार हमको मांग करनी पड़ी । 25 परसेंट ट्रायबल आबादी वाला मध्य प्रदेश इस कारण से पिछड़ता चला गया। इस दिशा में भी विचार किया जाना चाहिए। जो इतने संसाधन जुटाकर देते हैं, जिन राज्यों के पास इतने सारे खनिज हैं उनके खनिज से अन्य राज्यों में उद्योंग लगते हैं लेकिन खनिज देने वाले राज्यों को जो उकना शेयर मिलना चाहिए वह भी उनको बराबर नहीं मिल पाता हैं। मैं वित्त मंत्री जी से कहूंगा कि आने वाले समय में उनको आर्थिक सहायता देने की तरफ भी ध्यान दें ताकि इस प्रकार के जो पिछडते जा रहे राज्य है उनको इससे कुछ सहायता मिल जाए।

अब इसके कारण यह भी परिस्थिति बनी कि कुछ राज्य आगे बढ़ते चले गए और कुछ राज्य पीछे हो गए। हमारे यहां राज्यों की तीन श्रेणियां बन गयीं। एक श्रेणी बनी हायर इन्कम स्टेट्स की जिसमें गोआ, गुजरात, हरियाणा, पंजाब और महाराष्ट्र आए। एक बनी मिडिल इन्कम स्टेट्स जिसमें केरल, कर्नाटक, आंध्र प्रदेश, तामिलनाडु और पश्चित बंगाल आए और एक हो गयी लो इन्कम स्टेट्स जिनमें मध्य प्रदेश, बिहार, उत्तर प्रदेश, राजस्थान और उड़ीसा जैसे प्रदेश आए।

अब सभापति जी आप विचार करें एक तरफ देश की 60 प्रतिशत आबादी इन लो इन्कम स्टेट्स में रहती हैं। हम यहां बार बार गरीबी रेखा की बात करते है अब जब यह सारी 60 प्रतिशत से अधिक जनसंख्या लो इन्कम स्टेट्स में आएगी तो स्वाभाविक रूप से वहां रहने वाले लोगों की आर्थिक स्थिति कितनी दयनीय होगी आप इस बात पर विचार कर सकते हैं। इसलिए इस देश के अंदर जो हम आर्थिक स्थिति की बात करते है तो उस गरीबी रेखा के अंदर ये राज्य रहते ही हैं। उनकी नियति यह बन गयी हैं। उनकी परिस्थिति यह बन गई हैं। इसलिए यदि हमको उनको उबारना हैं तो इन राज्यों के बारे में जो लो इन्कम स्टेट्स हैं इनके बारे में विशेष रूप से ध्यान देना पड़ेगा।

माननीय सभापति जी, मैं मानता हूं कि ये सारे कुछ नीतिगत निर्णय, नीतिगत दोष प्रारंभ से ही थे। लेकिन राज्यों का भी कोई कम दोष नहीं हैं। राज्यों ने भी ये परिस्थितियां निर्मित की हैं और राज्य भी इस कारण से बहुत हद तक कुछ मामलों में जिम्मेदार हैं। मैं एक सर्वे रिपोर्ट का उल्लेख आपकी अनुमति से करना चाहूंगा। श्री एन.जे. कूरियन की इक्नामिक वीकली मई 8, 1999 में यह रिपोर्ट आई थी। सर्वे के आधार पर उन्होने लिखा था—

"This survey attempts to bring out the deteriorating trend in States' finances in recent years, particularly, during the last two years; failure to contain the wasteful expenditure; and reluctance to raise additional resources on the part of the States, are the main causes.

There is a war among State Governments to attract private investments in the wake of economic reforms."

- यह जो एक-दूसरे को छूट देने का सिलसिला प्रारंभ हुआ, एक राज्य में दूसरे की पूंजी आकर्षित करने के लिए जो टैक्स में बार-बार छूट देने का सिलसिला प्रारंभ हुआ
- "The last blow has been the pay revision of employees forced upon the State Governments by the Centre and the unilateral decision to implement the 5th Pay Commission Report. Consequently, the States are starved of funds to meet the essential investment needs in social and infrastructure sector. Large borrowings are resorted to by several States which is to meet the current expenditure. Almost all the indicators of fiscal health of State economy are steadily deteroirating. The survey reaches the conclusion that unless drastic measures to correct the situation are resorted to without delay, finances of several States will collapse."

यह सर्वे रिपोर्ट में उन्होने सारा चित्र खींचा हैं। इसलिए मैंने कहा कि राज्य भी इसके लिए कम दोषी नहीं हैं, जिस प्रकार की प्रतिस्पर्द्धा उन्होने की, वोटों के लिए जिस प्रकार से सस्ते नारों की बात की कि हम पांच होर्स पींवर तक के लिए, इरीगेशन के लिए फ्री कर देंगे, कहीं कैनाल से सिंचाई का पानी आदि, तो इन सब परिस्थितियों ने धीरे-धीरे उनकी हालत खराब कर दी हैं। माननीय सभापति जी, इस दिशा मे निश्चित रूप से राज्यों को सोचना चाहिए। माननीय मनमोहन सिंह जी ने जिस तरफ इशारा किया कि एक इकोनोमिक डिस्पिलिन उन पर इंपोज किया जाना चाहिए, ये बातें किया जाना आवश्यक हैं। मुझे यह कहते हुए बहुत प्रसन्नता हैं, माननीय वित्त मंत्री जी ने आयोग के सुझावों के अनुरूप वैकल्पिक योजना प्रस्तुत की हैं। राज्यों को हानि न हो, इसलिए इस योजना में उन्होने जो टोटल यूनियन टैक्सेज और ड्यूटीज है, उसका 26 परसेंट और फिर इन एडीशन जो बाकी के रेलवे फेयर्स और इन सब के बदले में देने का 3 परसेंट, इस प्रकार 29 परसेंट जो सैन्ट्रल शेयर्स हैं वे स्टेटस को ट्रांसफर करने के बारे में इसमें प्रोविजन किया है। एक प्रकार से सारे टैक्सेज का 29 प्रतिशत शेयर जब स्टेट्स को डिस्ट्रीब्यूट होगा, वितरित होगा तो निश्चित रूप से राज्यों की जो बहुत दिनों से मांग थी कि केन्द्र से हमारा शेयर बढ़े, ज्यादा धनराशि मिले तो उस दिशा में भी माननीय वित्त मंत्री जी ने यह बहुत उचित कदम उठाया हैं। यह बहुत उचित प्रावधान है और महत्वपूर्ण कदम हैं। जैसे नेता प्रतिपक्ष मानीनय मनमोहन सिंह जी ने सहमति और इसका समर्थन किया हैं उसी प्रकार सभी माननीय सदस्यों से मैं अपेक्षा करूंगा कि वे इसको पूरी तरह से

समर्थन दे ताकि हमारे सभी राज्यों जो इस समय इकोनोमिक क्राइसेस से गुजर रहे हैं वे ठीक तरीके से कार्य कर सकें। महोदय, इसके साथ ही मैं इसमें, माननीय मनमोहन सिंह जी ने जब यह प्रस्तुत किया था तब एक बात रखी थी, मैं चाहूंगा कि राज्य इस दिशा में जरूर ध्यान दें, केन्द्र से तो मांग करते है लेकिन राज्यों की जो ड्यूटीज लोकल बॉडीज के प्रति होती हैं उसकी उपेक्षा करते हैं। उनको जो शेयर मिलना चाहिए वह नहीं दे पाते। माननीय मनमोहन सिंह जी ने जो उस समय टेबल किया था 14 मार्च, 1995 को उसमें यह प्रोविजन था:

> "Grants to States for financing the Local Bodies : The Government has accepted the recommendations of the Commission for making grants to the States for Panchayati Raj institutions as well as for the urban municipal bodies. During the four years period, commencing from April 1, 1996, die grants will be treated as part of the Plan of the State Government earmarked to be transferred to local bodies."

हमको इस तरफ भी निश्चित रूप से ध्यान देना चाहिए अन्यथा राज्य इसको अपने अन्य कार्यो में लगा लेगे। जो लोकल बॉडीज हैं, पंचायती राज जो हमने अमेंडमेंट किया और इसी प्रकार से नगरीय क्षेत्र की जो आज प्राब्लम्ज बढ़ली चली जा रही हैं, उनकी भी आर्थिक स्थिति ठीक नहीं हैं तो इस प्रकार के प्रोविजन को इंपोज करना चाहिए।

इन सुझावों के साथ, मैं माननीय वित्त मंत्री जी को फिर बधाई देता हूं कि उन्होने इस संविधान संशोधन के माध्यम से राज्यों की आर्थिक स्थिति सुदृढ़ करने का एक महत्वपूर्ण कदम उठाया हैं और निश्चित रूप से राज्य इससे लाभान्वित होंगे, आने वाले समय में एक आर्थिक नियन्त्रण और अनुशासन की आवश्यकता हैं। उसके चलते हम राज्यों को उनका उचित शेयर देने की दिशा में बढ़े हैं। एक बार फिर वित्त मंत्री जी को बधाई देते हुए मैं सदन से अपेक्षा करूंगा कि इसको सर्वानुमति से पारित करें। महोदय, आपने समय दिया उसके लिए धन्यवाद।

MR. CHAIRMAN : Before I call the next Member, there is a message from the Lok Sabha.

# MESSAGE FROM THE LOK SABHA

# The Centra] Vigilance Commission Bill, 1999

SECRETARY-GENERAL : Sir, I have to report to the House the